IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-386/ND/2017

In the matter of : Trinity Projects Ltd

....PETITIONER

SECTION:

Under Section 14 (1)

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor: For the Intervener:

ORDER

Learned authorized Company Secretary for the petitioner is present and represents that in compliance to the Order dated 13.12.2017, notice of the petition to the Central Government has been duly taken and to this effect, an affidavit of service enclosing proof of service has been filed on 15.1.2018 vide diary No.394.

However, the same is not available before this Tribunal today and the Bench Officer is directed to check with the Registry and put up the same before this Tribunal before the next date of hearing which is fixed for 13.2.2018.

Post the matter on 13.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018